

FORM No. 33

SUMMONS TO A WITNESS

(Section 68 Criminal Procedure Code)

IN THE COURT OF THE.....MAGISTRATE OF.....

CASE No.OF 20.....

To

Whereas complaint has been made before me that.....
.....ofhas/is suspected to have committed the offence
of.....
and it appears to me that you are likely to give material evidence
touching the matter of the said complaint, you are hereby summoned to appear
before this court at.....on the.....
day of.....20.....next at.....O' clock in the
forenoon/afternoon to testify what you know concerning the matter of the
said complaint, and not to depart thence without leave of the court; and you
are hereby warned that if you shall, without just excuse, neglect or refuse
to appear on the said date, a warrant will be issued to compel your
attendance.

Given under my hand and the seal of the court, this.....
day of.....20.....

(Seal)

By order

Head Clerk